

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

IA 124543/2022,142615/2022,142616/2022, in Petition(s) for Special
Leave to Appeal (Crl.) No(s). 8012/2022

SURYA PAL PRAJAPATI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 124543/2022 - EXEMPTION FROM FILING O.T.

IA No. 142616/2022 - EXEMPTION FROM FILING O.T.

IA No. 142615/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 18-04-2023 These matters were called on for hearing today.

For Petitioner(s)

Mr. Anupam Mishra, AOR

For Respondent(s)

Mr. Adarsh Upadhyay, AOR

Ms. Pallavi Kumari, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Four weeks time, is granted as a last chance to respondent
no.1, to file counter affidavit.

Two weeks time, is granted to the petitioner, to take fresh
steps and file fresh particulars to issue notice to respondent
no.2, who is unserved.

As requested, notice be issued to respondent no.2 through the
jurisdictional Trial Court, particulars of which be filed within a
period of two weeks.

List again on 10.07.2023.

PAVANESH D.
Registrar